

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SINGLE PRINCIPAL BENCH**

**ITEM No.1**  
**TA (IBC)- 52(PB)/2023**

**IN THE MATTER OF:**

Gujarat Ambuja Exports Limited

.... Petitioner/Applicant

v.

Suryansh Merchandise India Limited

.... Respondent

**Order Under Rule 16(d) NCLT , 2016**

**Order delivered on 10.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Honey Satpal, Adv.

For the Respondent :

**ORDER**

The prayer in this transfer application is as follows:

*“a) Your Lordship may be pleased to allow the present Transfer Application;*

*b) Your Lordship may be pleased to allow transfer of Company Petition (IB) No. 147 of 2020 from Hon'ble NCLT, Ahmedabad, Court-I to Hon'ble NCLT, Ahmedabad, Court-II for being clubbed with CP (IB) 238 of 2020*

*c) Your Lordship may be pleased to direct the office of registry of the Hon'ble National Company Law Tribunal, Ahmedabad to take appropriate steps for listing of the matters together;*

*d) Your Lordship may be pleased to grant any other relief or relief as may deem fit in the interest of justice.”*

Ld. Counsel Ms. Honey Satpal appeared through VC on behalf of Applicant and stated that this transfer application has become infructuous and wanted to withdraw this transfer application. She made an endorsement in the chat box which is extracted below:

*“The NCLT has reserved the orders on 01.05.2024 in company petitions.*

*Seeking withdrawal accordingly”*

**Accordingly, the TA (IBC)- 52(PB)/2023 stands dismissed as withdrawn.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**